

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.237 – IA(Co.Act)/47(AHM)2024
In
CP 49 of 2020

Proceedings under Section 42, 59, 73(4), 76A & r.w Rule 2(C)(a) Co.Act, 2013

IN THE MATTER OF:

Ilaben Ashokbhai Modi

.....Applicant

V/s

Chiccem Healthcare Pvt Ltd

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :None

For the Respondent :Mr. Dheeraj Garg, Advocate

ORDER
(Hybrid Mode)

IA(Co.Act)/47(AHM)2024

Learned counsel appearing for the Respondent submits that reply has been filed on 03.07.2024 which is taken on record. No rejoinder has been filed.

Further, it has been informed that till date Rs.8,41,000/- has been received by the Respondent (Applicant in the main CP).

Re-list for further consideration on 25.07.2024.

Sd/-

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)